

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

C.A. 68 of 1996

Date of Order : 27-6-1996

Present

Hon'ble Dr. B.C. Sarma, Member (A)

Hon'ble Mr. P. Dutta, Member (J)

SWAPAN KR. GHOSE

-Vs-

UNION OF INDIA & ORS

For applicant In person.

For Respondents Ms. U. Sanyal, Counsel.

When the admission hearing of the matter was taken up, we find that although the copy of the reply has been filed in Court, no such copy has been served on the applicant. In this case, the applicant himself appears. We, therefore, direct the respondents to serve immediately a copy of the reply filed in court on the applicant.

2. The applicant wants to move a Misc. Application for ^{Interim} grant of another stay on the ground that some ad-hoc appointments have either been given or going to be given by the respondents to some persons who are junior to the applicant. We allow the prayer of the applicant. Meanwhile, the interim order passed on 16-2-1996 shall continue till the next date of admission hearing which is fixed on 5-3-1996. Within that time, the respondents shall also file reply to the M.A. if they so like.

3. Plain copy be supplied to both the parties.

(P. Dutta)
Member (J)


(B.C. Sarma)
Member (A)